

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-507**  
(IB)-496(PB)/2022  
IA/4630/2022

**IN THE MATTER OF:**

State Bank Of India

**Vs.**

Mrs. Kamla Jain

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95 (1) of (IBC)

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rohit Ghosh, Ms. Raveena Rai, Adv.

For the Respondent :

For the Personal : Ms. Henna George, Adv.

Guarantor

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. RP in person is present. Ld. Counsel on behalf of Personal Guarantor is present and sought further time to file their response. Last opportunity is given to the Personal Guarantor to file their response. Ld. Counsel on behalf of Financial Creditor is also present. List the matter on **16.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**